

SCHEDULE II

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

KANIK ELECTRONICS PRIVATE LIMITED

1.	Name of Corporate Debtor	Kanik Electronics Private Limited
2.	Date of Incorporation of Corporate Debtor	23/02/2012
3.	Authority under which Corporate Debtor is Incorporated/Registered	REGISTRAR OF COMPANIES -DELHI
4.	Corporate Identity Number of Corporate Debtor	U31900DL2012PTC231966
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Regd. Office: D-404, Nagarjuna Apartments, Mayur Kunj, Delhi -110096. Plant Address:- Village Naya Gaon, Chandan Singh, Khasra No. 19, Block- Kaladhungi, Near Holy Angel Public School, Nainital- 263140, Uttarakhand, India. Address other than registered office where all or any books of account and papers are maintained: C-8, Sector-3, Noida, Uttar Pradesh-201301
6.	Date of closure of Insolvency Resolution Process	11.10.2020
7.	Liquidation commencement date of Corporate Debtor	12.10.2020
8.	Name and Registration Number of Insolvency Professional Acting As Liquidator	Deepika Bhugra Prasad IBBI/IPA-003/IP-N000110/2017-2018/11186
9.	Address and e-mail of the liquidator, as registered with Board	Address: 202 , Samrat Ashok Enclave, Sector-18A, Plot No. 6, Dwarka, New Delhi, National Capital Territory of Delhi - 110075 E Mail: deepika.bhugra@gmail.com
10.	Address and e-mail to be used for	Address: AAA Insolvency Professionals LLP

Deepika

	correspondence with the Liquidator	E-10A, Kailash Colony, Greater Kailash-1, New Delhi - 110048 E Mail: deepika.bhugra@aaainsolvency.com
11	Last date for submission of Claims	11.11.2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Bench, Delhi has ordered the commencement of liquidation of Kanik Electronics Private Limited on 12th October, 2020, under Section 33 of the Insolvency & Bankruptcy Code, 2016.

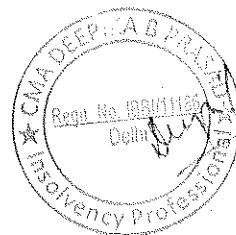
The Stakeholders of **Kanik Electronics Private Limited** are hereby called upon to submit a proof of their claims, on or before 11th November, 2020, to the Liquidator at the address mentioned against item 10.

The Financial Creditors shall submit their proof of claims by electronic means only. All Other Stakeholders may submit the proof of claims in person, by post or by electronic Means.

The prescribed forms may be downloaded from the following link:

<http://ibbi.gov.in/downloadform.html>

Submission of false or misleading proofs of claim shall attract penalties.



Date: 14th October, 2020

Place: New Delhi

Mrs. Deepika Bhugra Prasad

Liquidator